

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 5**  
**(IB)-127(PB)/2023**

**IN THE MATTER OF:**

Indusind Bank Ltd.

.... Petitioner/Applicant

Vs.

Fidere Facilities Management Pvt. Ltd.

.... Respondent

**Order under Section 7 of Insolvency and Bankruptcy Code, 2016**

**Order delivered on 15.03.2023**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**(HEARING THROUGH PHYSICAL MODE AND VC)**

**PRESENT:**

For the Applicant : Adv. Chandni Sadana Adv. and Usha Singh

For the Respondent : Adv. Niharika Gupta

**ORDER**

Ld. Counsel Ms. Chandni Sadana for the applicant is present on VC and Ld. Counsel Ms. Niharika Gupta for the respondent is present physically and undertakes to file the Vakalat and file the reply.

At the request of both Ld. Counsels, list the matter on **19.04.2023** for physical hearing.

-Sd-

**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

-Sd-

**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**